की गई लेकिन 30 जून, 1993 तक हल नहीं किया जा सका ?

विद्युत मंद्रालय में राज्य मंद्री श्री पी॰ वी॰ रंगैया नायडु) :ें(क) से (ग) विभिन्न विद्युत परियोजनात्रों के विद्युत उत्पादन युनिटों से विद्युत की सप्लाई की नियमित अन्तराल से समीक्षा किये जाने के लिये मेल तथा अन्य निर्माताम्यों के साथ बैठकें ग्रायोजित की जाती है। इस प्रकार की बैठकों से निर्माताओं के प्रति-निधि, परियोजना प्राधिकारी, केदीय विद्युत प्राधिकरण, योजना स्रायोग तथा उद्योग विभाग इत्रा सामान्यतः भाग निया जाता है तथा उपस्कर की ग्रादि से संबंधित सभी प्रकार का समाधान किया जाता है।

## आठवीं पंचवर्षीय योजना के वौरान स्वीकृत विद्युत परियोजनायें

1014 चौधरो हरमोहन सिंह: क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

- (क) ब्राठवीं पंचवर्षीय योजना के दौरान कौन-कौन सी विद्युत परियोजनाश्रों को मंजूरी दी गई है ;
- (ख) उनका योजनाबार अयौरा क्या है; ग्रौर
- (ग) किन-किन परियोजनाम्रों पर कॉम चल रहा है ?

विद्युत मंत्रालय में राज्य मंत्रों (श्री पी॰ वी॰ रंगैया नायडू): (क) से (ग) श्राठवी पंचवर्षीय योजना के दौरान चाल् किए जाने हेतु अनुमोदित विद्युत परियोजनाओं के नाम श्रीर उसका परियोजनावार इयौरा अनुबंध में दिया गया है। [देखिए परिशिष्ट 168 श्रनुपत्र सं॰ 19]

## DESU dues on official organisation

- 1015. MISS SAROJ KHAPARDE: Will the Minister of POWER be pleased to state:
- (a) whether it is a fact that some official organisations owe money to D.E.S.U. on account of electricity used by them;
  - (b) if so, the details thereof; and
- (c) what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIP, V. RANGAYYA NAIDU): (a) to (c) The amount reocverable by DESU from major official organisations local bodies as on 30-6-1993 is as follows:—

Name of the Organisation	Amount (Rs. in crores)
New Delhi Municipal Com-	85.79
M.E.S. (Delhi Cantonement)	0.50
Municipal Corporation of Delhi	9.11
Delhi Water Supply & Se- wage Disposal Undertak- ing	156.42
Delhi Deveoplment Authority	29.84
Delhi Traffic Police for tra- ffic signals blinkers	0.65
TOTAL:	282.31

Recovery of dues from these organisations is followed up by DESU at appropriate levels, including Standing Committee headed by Chief Secretary, Delhi Administration, from time to time.

## Failure of the Northern Grid

1016. SHRI P. UPENDRA:
SHRI SANGH PRIYA
GAUTAM:
DR. NAUNIHAL SINGH:
SHRI KRISHNA KUMAR
BIRLA:

Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the five northern States and the Capital plunged in darkness on 6th-7th July, 1993 due to failure of the Northern Grid;

- (b) if so, the reasons of the failure;
- (c) whether it is also a fact that Government have instituted an enquiry into such a failure:
- (d) whether any responsibility has been fixed and if so, what action has taken thereon; and
- (e) what steps are being taken by Government to ensure regular power supply?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU); (a) and (b) No failure of the Northern Grid ooccurred on 6th-7th July, 1993. However. distrurbance occurred major grid Nortnern region on 6/7th June 1993. A fault was initiated either at Switchyard of the Singrauli super thermal power station or on the Singrauli-Kanpur 400 KV transmission line. The bus bar protection at Singrauli Switchyard failed to operate which caused the tripping of all the generating units at Singrauli and Rihand super thermal power leading to the Grid failure.

(c) to (e) The government appointed a Committee of two experts namely S/Shri V. B. Eswaran and A.K. Sah to look into the causes of grid disturbance in the Northern Region night of 6/7th July, 1993 and to sug-gest remedial measures. The Committee has submitted an interim report on 19th July, 1993

Recommendations of Committees on grid disturbances are implemented bν concerned agencies and their implementation is monitered by Central Electricity Authority, to ensure uninterrupted power supply.

## Thermal power sections cansing pollution

- JAGMOHAN: Will the 1017. SHRI Minister of POWER be pleased to state:
- (a) what is the number of Central Thermal Power units in the country

that are causing pollution beyond norms as indicated by the Ministry of Environment;

to Questions

- (b) what is the extent to which the quality of water in rivers and streams has been affected by the effluent charged by these power plants; and
- (c) what measures have been enforced to bring down pollution to the acceptable level and whether any timelimit has been fixed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) Out of a total of 72 thermal power units in the Central Sector, 27 units are meeting the stack emission standards stipulater the Ministry of Environment & Forests. 19 thermal units do not meet the requirement and corrective action on them are under way. On 26 thermal units. 8 of which are new, action has initiated to establish system of measurement of stack omission.

- (b) As per norms of the Ministry of Environment & Forests, several parameters are to be controlled before effluents are discharged out from ther-Since the parameters to mal stations. be controlled are measured before discharge the water down stream is normally expected to be affected.
- (c) The pollution control equipments in old thermal stations are not adequate to meet the latest stack emission stagdards. In order that the latest pollution control standards are met, repairs/renovation/replacement work on hese equipments has been included in the renovation and modernisation schemes being implemented under the 7th and 8th Plan periods. Works on majority of the units covered under the 7th Plan has been completed, while those under the 8th Plan are at different stages of implementation and are expected to be completed by the end of the 8th Plan.